

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No.277/2010

Subject: Petition under Section 62(6) read with Section 94 of the Electricity Act, 2003 and Regulation 22(iii) of the CERC Tariff Regulations, 2004

Petitioner: Bhaskhar Shrachi Alloys Ltd

Respondents: Damodar Valley Corporation and another

Date of Hearing: 8.2.2011

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri Deena Dayalan, Member

Parties present:

1. Shri Amit Kapur, Advocate, BSAL
2. Shri Shyamal Sarkar, Advocate, BSAL
3. Shri Apoorva Misra, BSAL
4. Shri Gautam Shroff, BSAL
5. Shri M.Prahladha, BSAL
6. Shri Krishan Singh, BSAL
7. Shri S. Patnaik, BSAL
8. Ms. Suganda Somani, BSAL
9. Shri M.G.Ramachandran, Advocate, DVC
10. Ms. Ranjitha Ramachandran, Advocate, DVC
11. Shri D.K.Aich, DVC
12. Shri C.Karmarkar, DVC
13. Shri A.K.Sil, DVC
14. Shri A.Biswas, DVC
15. Shri P.K.Chakraborty, DVC

This petition has been filed by Bhaskhar Shrachi Alloys Ltd (BSAL) and SAIL-BSL (hereinafter referred to as 'the petitioner') for appropriate directions upon Damodar Valley Corporation (DVC) the respondent herein, for computation of correct level of capacity charges and Fuel Price Adjustment (FPA) in terms of the Commission's order dated 6.8.2009 in Petition No.66/2005.

2. The learned counsel for the petitioner submitted that it has filed its rejoinder to the reply filed by the respondent and has also annexed a copy of the report prepared by M/s Deliotte (a international consulting firm) on the issues raised in the petition. The learned counsel further sought permission of the Commission to make a presentation

of the report prepared by M/s Deloitte containing analysis on the Fuel price calculation and the capacity charge calculations.

3. The learned counsel for the respondent objected to the presentation of the report of M/s Deloitte by the petitioner and prayed that the respondent should also be given an opportunity to submit a detailed response after examining the report of M/s Deloitte.

4. The prayer was accepted and the Commission directed the petitioner to serve the copy of the report of M/s Deloitte to the respondent if not already done, within 24.2.2011 and the respondent was directed to submit its response to the same by 8.3.2011, with copy to the petitioner.

5. The petition shall be listed for further hearing on 29.3.2011.

Sd/-
(Dr. N.C.Mahapatra)
Chief Advisor (Law)